

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 70(Chd)/2016

Navdisha Real Estate Pvt. Ltd. & Ors. ...Petitioners

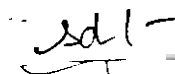
Versus.

M/s GPI Textiles Ltd. & Ors. ...Respondents

Present: Mr. Manish Jain, Mr. Mayur Kanwar, Mr. Milan Singh Negi and Ms. Divya Sharma Advocates for petitioners.
Mr. Anand Chhibbar, Senior Advocate with Mr. Aman Bahri and Ms. Aastha Ray, Advocates for respondents No.1 & 3 to 8.
Mr. Amit Jhanji, Advocate for respondents No.9 & 10.
Ms. Amita Arora, Advocate for respondent No.11.

This matter was fixed for re-hearing for today on account of reconstitution of the Bench as Member (Technical) has been transferred to NCLT, Delhi. This petition is released from 'Part-heard' matter in terms of sub-rule 4 of Rule 152 of the NCLT Rules, 2016.

Arguments heard. Reserved.


(Justice R.P. Nagrath)
Member (Judicial)

May 17, 2017
arora